

(d) Yes, Sir.

(e) A charge-sheet was issued against one Administrative Officer working in a City Divisional Unit of Delhi R.O.I on 13.2.1995 under the signature of competent authority. The said charge-sheet was served to the concerned officer on 27.3.1997.

(f) The insurance company is examining the matter.

[Translation]

#### Textile Industry in Delhi

463. SHRI JAI PRAKASH AGARWAL: Will the Minister of TEXTILES be pleased to state:

(a) the place of Delhi in Textile industry in the country;

(b) the present number of units in Delhi which are producing handloom, powerloom, synthetic yarn, readymade garments and hosiery, location-wise;

(c) the amount spent by the Government for the development of textile industry in Delhi during the last three years, year-wise; and

(d) the steps taken by the Government to promote export textiles produced by the said units?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) The place of Delhi in organised textile industry in the country in terms of number of Cotton/Man-made fibre textile mills and production capacity is 18th.

(b) The number of units producing handlooms, powerlooms located in Delhi is given below:

	No. of units
1. Handloom units	9,000
	(As per H/L census 1987-88)
2. Powerloom units	1,102
(Registered)	(As on 30-9-1996)
3. Synthetic Yarn	None

The details of ready made garment and hosiery units are not maintained.

(c) No state-wise allocation is made for Development of Textiles Industry. Allocation are made sector-wise like Handloom, Powerloom etc.

(d) The Government of India have taken several steps to promote Export of Textiles produced in the country, which were also applicable to Textile produced in Delhi. These steps include encouraging exporters to participate in Buyer-Seller meets, participation in fairs and exhibitions in major markets; enabling import of capital goods at concessional duty for export production; special arrangements for duty free import of raw materials for export

production; releasing advertisements in foreign trade magazines; products development and quality upgradation through appropriate training programmes; ensuring increased availability of export credit etc.

[English]

#### Denotification of Units

464. SHRI P.R. DASMUNSI: Will the Minister of INDUSTRY be pleased to state:

(a) the list of units which got denotified for the last 12 years by his Ministry;

(b) the number out of these had been referred to BIFR;

(c) the total number of workmen involved in those units on the date of denotification; and

(d) the policy of the Government to protect the workers?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### Separate High Courts for North-Eastern States

465. SHRI BADAL CHOUDHURY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any plan to set up separate High Courts for each of the North Eastern States;

(b) if so, the details thereof;

(c) whether the Government of Tripura has submitted any proposal for establishing a full fledged High Court in the State; and

(d) if so, the steps taken so far to sanction the said proposal?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) It was agreed, in principle, that there should be separate High Courts for the States in the North-Eastern region, and pending Parliamentary legislation for the purpose, permanent Benches of the Gauhati High Court be established in the Capitals of these States.

(c) and (d) The Government of Tripura have not sent a proposal for establishing a separate High Court for the State after the permanent High Court Bench was established at Agartala with effect from 16.5.92.

#### Bank Branches in Karnataka

466. SHRI VIJAY SANKESHWAR: Will the Minister of FINANCE be pleased to state:

(a) whether target fixed for opening the branches of different commercial banks, co-operative banks, in Karnataka during Eighth Five Year Plan, Bank-wise has been achieved;

(b) If so, the details thereof; and

(c) the details of the Co-operative and Commercial Bank branches proposed to be opened during 1997-98, Bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) Reserve Bank of India (RBI) have reported that for the period 1990-95, there was no need for evolving any branch expansion programme with targets like population coverage per bank office as was done in the past, in view of the growth in branch network in the country and decline in the average population per bank office (APPBO) in rural and semi-urban areas to 13000 by the end of 1985-90 period.

Under the extant branch licensing policy of RBI, it is left to the judgement of individual banks to assess the need for opening additional bank branches within their service areas. The banks proposals for opening branches at rural centres are to be submitted to RBI through the concerned State Governments. As regards semi-urban centres, a specific quota is allotted to each bank, depending on the size of the bank, for opening branches and proposals are considered by RBI on merits of each case. In respect of urban/metropolitan centres, identified localities are allotted to various banks for opening branches. Such proposals are also considered by RBI on merits of each case. RBI have also given freedom to Indian commercial banks which fulfil certain stipulated criteria for opening branches without prior approval of RBI on case to case basis.

The details of authorisations issued to various banks for opening branches at different centres in Karnataka where banks have yet to open their branches, as reported by RBI, are given in the attached statement. RBI have also reported that no proposal for opening of branches of Karnataka State Cooperative Bank Ltd. is received during the year 1997-98 so far.

#### Statement

*Number of Authorisations/Licences issued during the period 1.4.95 to 30.6.97 to Commercial Banks for opening Branches at Different Centres in the State of Karnataka and which are yet to open*

Name of Bank	Number of Authorisations/Licences
1	2
1. Bank of India	7
2. Bank of Maharashtra	2
3. Canara Bank	19
4. Corporation Bank	7
5. Indian Bank	2
6. Oriental Bank of Commerce	4

	1	2
7.	Punjab National Bank	4
8.	Syndicate Bank	1
9.	State Bank of India	6
10.	State Bank of Mysore	18
11.	State Bank of Hyderabad	2
12.	State Bank of Travancore	1
13.	Vijaya Bank	2
14.	Union Bank of India	8
15.	Times Bank Ltd.	1
16.	Federal Bank Ltd.	1
17.	UTI Bank Ltd.	1
18.	Global Trust Bank	1
19.	Centurian Bank Ltd.	1
20.	Bank of Punjab	1
21.	South Indian Bank	1
22.	Sangali Bank Ltd.	1
23.	Bijapur Gramin Bank	4
24.	Karnataka Bank	3
25.	Lord Krishna Bank	1
26.	Vysya Bank Ltd.	1
27.	Karur Vysya Bank	2

#### Readymade Garment Industry

467. SHRI G.A. CHARAN REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Textiles Minister has urged the Government of Andhra Pradesh to promote entrepreneurship for the growth of readymade garment industries in the State; and

(b) if so, to what extent Andhra Pradesh has agreed to promote readymade garments industries in the State?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b) Government has been taking a number of measures for promoting entrepreneurship for growth of readymade garment industry in the country, including Andhra Pradesh. The State Government of Andhra Pradesh has come up with various schemes for the promotion of readymade garment industry in the State, which include announcement for setting up an Apparel Park, allotment of land for development of Apparel Training and Design Centre; allotment of land for the branch of National Institute of Fashion Technology etc.